

ITEM NO.53

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8781/2024

(Arising out of impugned final judgment and order dated 21-05-2024
in BA No. 1557/2024 passed by the High Court Of Delhi At New Delhi)

MANISH SISODIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.144193/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.144195/2024-PERMISSION TO FILE LENGTHY LIST OF
DATES, IA No. 144193/2024 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT, IA No. 144195/2024 - PERMISSION TO FILE LENGTHY
LIST OF DATES)

WITH

SLP(Crl) No. 8772/2024 (II-C)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
144073/2024 FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA
144076/2024, IA No. 144073/2024 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT, IA No. 144076/2024 - PERMISSION TO FILE LENGTHY
LIST OF DATES)

Date : 16-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Bhardwaj, Adv.
Mr. Karan Sharma, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.
Mr. Mohit Siwach, Adv.
Mr. Rishikesh Kumar, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

1. Issue notice, returnable on 29.07.2024.
2. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent(s).

**(NARENDRA PRASAD)
DEPUTY REGISTRAR**

**(ANJU KAPOOR)
COURT MASTER**